

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-460(PB)/2017**

**IN THE MATTER OF:**

**BDR Builders and Developers Pvt. Ltd. ....Applicant/Petitioner**

**vs.**

**Shilpi Cable Technologies Limited .....Respondent**

**SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 07.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M. KUMAR**  
**Hon'ble President**

**Ms. DEEPA KRISHAN**  
**Hon'ble Member (T)**

For the Applicant/petitioner: Mr. Ashish Aggarwal, Mr. G. Hora, Mr. Gurcharan Singh, Advocates

For the Respondent : Mr. Abhinav Vasisht, Senior Advocate  
Mr. Sumit K. Batra, Ms. Priya Singh, Advs.


**ORDER**

Notice of the petition for 30<sup>th</sup> November, 2017.

Mr. Sumit K. Batra instructing Counsel to Mr. Abhinav Vasisht, Senior Counsel appears for the respondent and accepts notice. He requests for some time to file reply. A copy of the petition has already been served. Let the reply be filed within two weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter on 30<sup>th</sup> November, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**